

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Comp. App. (AT) (Insolvency) No. 628 of 2020**

**IN THE MATTER OF:**

**Jet Aircraft Maintenance Engineers  
Welfare Association**

**... Appellant**

**Versus**

**Mr. Ashish Chhawchharia Resolution Professional  
for Jet Airways (India) Ltd.**

**...Respondent**

**Present:**

**For Appellant : Ms. Kumud Shekhar, Advocates**

**For Respondent : Mr. Ashish Chhawchharia, RP  
Mr. Arun Kathpalia, Senior Advocate with  
Mr. Rohan Rajadhyaksha, Mr. Dhiraj Kr. Totala,  
Advocates for RP**

**Mr. Ramji Srinivasan, Senior Advocate with  
Mr. Raunak Dhillon and Ms. Isha Malik, Advocates  
for R-2**

**Mr. Janak Dwarkadas, Senior Advocate with  
Mr. Pranaya Goyal, and Mr. Denzil Arambhan,  
Advocates for R-3**

**Mr. Krishnendu Datta, Senior Advocate with  
Mr. Prateek Kumar, Mr. Nishant Upadhyay, Mr.  
Hardik Jain and Ms. Sneha Jankiraman, Advocates  
for R-4**

**ORDER**  
**(Through Virtual Mode)**

**04.09.2020** Since Mr. J.P. Kama, Senior advocate for the Appellant could not log in, the appeal is adjourned for hearing. Let it be listed on **22<sup>nd</sup> September, 2020** at 2.00 P.M.

Mr. Arun Kathpalia, learned Senior Counsel representing the Resolution Professional (Respondent No. 1) is permitted to file the additional documents pertaining to the minutes of the proceedings of the 'Committee of Creditors'.

Learned counsel for the parties may also file their short written submissions, not exceeding three pages, supported by the relevant case laws.

**[ Justice Bansi Lal Bhat ]**  
**Acting Chairperson**

**[ V.P. Singh ]**  
**Member (Technical)**

**[ Dr. Alok Srivastava ]**  
**Member (Technical)**

/ns/gc/